

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A.NO.1208/95

Between:

Date of Order: 2.11.95,

K.Srinivasa Rao

...Applicant.

And

1. The Director, Advanced Numerical Research And Analysis Group(Anurag) DRDO, Min. of Defence, Govt. of India, P.O., Kanchanbagh, Hyderabad - 500 058.
2. The Engineer in Chief, Army Head Quarters, Kashmir House, Rajaji Marg, DHQ P.O., New Delhi - 110 011. R. 226 002 (U.P.)
3. The Chief Engineer, HQ Central Command, Engineer Branch, P.O. Dilkusha, Lucknow Cantt - 226 002 (U.P.).
4. The Director of Personnel, R&D Head Quarters, Sena Bhavan, New Delhi - 110 011.

...Respondents.

Counsel for the Applicant : Mr.N.V.Ramakrishna Murthy

Counsel for the Respondents : Mr.N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

contd....

DA 1208/95.

Dt. of Order: 2-11-95.

(Order passed by Hon'ble Shri A.B.Gorthi,
Member (A)).

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The grievance of the applicant is against his transfer to the office of Chief Engineer, Central Commandant, Lucknow.

2. The applicant who is a Member of the Military Engineering Service came on deputation to the Advanced Numerical Research and Analysis Group (ANURAG). ^{Hyderabad 1} The period of deputation expired on 11-12-94. As the applicant desired to extend the period of deputation by another year, a request was made to the parent organisation. This was however not agreed to by the Engineer-in-Chief, Army Head Quarters. Accordingly the applicant stood relieved from ANURAG with effect from 13-9-95.

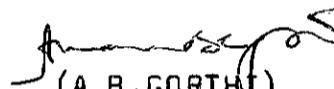
3. The learned counsel for the applicant has stated that the applicant is unwell and receiving treatment at Hyderabad. He has produced certain documents which indicate that earlier the applicant was treated for Dyspepsia and later for Angina (Coronary Arteric Disease). The contention of the applicant's counsel is that in the present state of health it would be very risky for the applicant to undertake the journey. ^{DR} ~~and~~ ¹ ~~stated~~ ^{informed} that the applicant had applied for leave on medical grounds.

4. Having heard Shri N.V.Ramakrishna Rao, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents, I find that the

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order of transfer is sufficiently in order and there is nothing on record to suggest that any interference ^{with} in the said order is called for. Accordingly the O.A. challenging the order of transfer is dismissed.

5. As the applicant is stated to be suffering from a Coronary Artery disease and as he has applied for leave on medical grounds, the competent authority (Respondent No.2/ Respondent No.3) may immediately consider the request of the applicant for grant of leave as due to him in accordance with the extant rules. No order as to costs.


(A.B. GORTHI)
MEMBER (A)

Dated: 2nd November, 1995.
Dictated in Open Court.

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DEPUTY REGISTRAR(J)

To

1. The Director, Advanced Numerical Research and Analysis Group (Anurag), DRDO, Min. of Defence, Govt. of India, P.O, Kanchanbagh, Hyderabad - 500 058.
2. The Engineer in Chief, Army Head Quarters, Kashmir House, Rajaji Marg, DHQ P.O., New Delhi-110 011.
3. The Chief Engineer, HQ Central Command, Engineer Branch, P.O. Dilkusha, Lucknow Cantt - 226 002 (U.P.)
4. The Director of Personnel, R&D Head Quarters, Sena Bhavan, New Delhi - 110 011.
5. One Copy to Advocate Mr.N.V.Ramakrishna Murthy, C.A.T, Hyd.
6. One Copy to Mr.N.R.Devraj, Sr.CGEC, C.A.T, Hyd.
7. One Copy to Library.
8. One spare copy.

YLK

TYPED BY
COMPARED BY

CHECKED BY
APPROVED

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A. B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 2 / 11 / 1995.

M.A./R.A./C.A.NO.

IN
O.A.NO. 1208/95

T.A.NO. (W.P.NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

* * *

Rsm/-

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